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ITEM NO.10

COURT NO.1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
(CC 7263/2012)
(From the judgement and order dated 29/08/2011 in ITA No.1062/2008
of The HIGH COURT OF KARNATAKA AT BANGALORE)

C.I.T BANGALORE & ANR

Petitioner(s)

VERSUS

M/S YOKOGAWA INDIA LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP)

Date: 30/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE SWATANTER KUMAR

For Petitioner(s)

Mr. Vivek Tankha,ASG.
Mr. Aseem Chandra,Adv.
Mr. Gaurav Dhingra,Adv.
Ms. Anil Katiyar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Dasti service, in addition, is permitted.

[Alka Dudeja]
A.R.-cum-P.S.

[Madhu Saxena]
Assistant Registrar